

**IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No.405 of 2018
In
CP (IB) No. 56/Chd/Pb/2018
(Admitted)**

In the matter of:-

Pankaj Oswal

...Petitioner

Versus

Oswal Agro Mills Ltd. and Others

...Respondents

Present: Mr. Rohit Khanna with Mr. Devender Kumar, Advocates, for the
Petitioner
Mr. Anand Chhibbar, Senior Advocate with Mr. Vaibhav Sahni,
Advocate, for Respondent No.2
Mr. Manish Jain with Ms. Divya Sharma, Advocates, for Respondent
Nos. 3 to 8

CA No.405/2018

This is an application for placing on record copy of the amended schedule in partition suit filed before Hon'ble Delhi High Court. It is submitted that during the course of arguments, the petitioner had undertaken to file the amended schedule on record. For the reasons stated in the application, the same is allowed and amended schedule of property in the suit pending before the Hon'ble High Court, be taken on record. CA No.405 of 2018 stands disposed of.

Further, arguments heard. Reserved.

Sd/-

(Justice R.P. Nagrath)
Member (Judicial)

Sd/-

(Pradeep R.Sethi)
Member (Technical)

September 28, 2018

Mohit Kumar

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